# GOVERNMENT OF INDIA MINISTRY OF LABOUR AND EMPLOYMENT RAJYA SABHA UNSTARRED QUESTION NO. 1038 TO BE ANSWERED ON 15.12.2022

### **WELFARE OF FOOD DELIVERY AND OTHER GIG WORKERS**

#### 1038. SHRI A. A. RAHIM:

Will the Minister of Labour and Employment be pleased to state:

- (a)whether Government has taken cognisance of the strikes and unrest among food delivery and other such gig workers over terrible pay and work conditions;
- (b) whether Government plans to intervene for the welfare of these workers, if so, the details thereof; and
- (c) the details of laws that govern the various platform companies engaging these gig workers, the efforts by Government to ensure that the platform companies are compliant with relevant labour laws?

#### **ANSWER**

## MINISTER OF STATE FOR LABOUR AND EMPLOYMENT (SHRI RAMESWAR TELI)

- (a): Yes, Sir. Recently, the Commissioner of Labour (Industrial Relations), Government of Kerala has intervened in the issues faced by Food Delivery Platforms workers and held conciliation meetings.
- (b) & (c): The Government has enacted the Code on Social Security, 2020, which defines gig workers and platform workers. For the welfare of gig workers and platform workers, the Code envisages to set up a Social Security Fund and one of the sources of fund, is contribution from aggregator between 1 to 2% of annual turnover of an aggregator subject to the limit of 5% of the amount paid or payable by an aggregator to such workers.

The Code envisages framing of suitable social security schemes for such workers on matters relating to life and disability cover, accident insurance, health and maternity benefits, old age protection, etc.

Further, the Code envisages that the appropriate Government may set up a toll free call centre or helpline or such facilitation centres, for unorganised workers, gig workers and platform workers, as may be considered necessary from time to time to disseminate information on available social security schemes, facilitate filing, processing and forwarding of application forms for their registration, assist them to obtain registration, and to facilitate their enrolment in the social security schemes.

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